

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 690 & 686 OF 2019 IN  
DFR No. 3773 of 2018**

**Dated: 7<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Rajasthan Rajya Vidyut Prasaran Nigam Ltd. .... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Puneet Jain  
Mr. Abhinav Gupta

**ORDER**

**IA NO. 690 OF 2018**

*(Appl. for condonation of delay in re-filing)*

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 125 days in re-filing the appeal is condoned. IA is allowed and disposed of accordingly.

**IA No. 686 of 2019 IN  
DFR No. 3773 of 2018**

Issue notice to the Respondents on IA No.686 of 2019 (delay in filing the appeal) and DFR No.3773 of 2018 returnable on 29.07.2019. Dasti, in addition, is also permitted.

List the matter on **29.07.2019**.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*pr/vt*